

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00131/2018 IN
ORIGINAL APPLICATION NO.060/00771/2018**

Chandigarh, this the 23rd day of October, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

Surinder Singh son of late Malwa Ram, aged about 62 years, resident of House No. 2001, Sector 28, Chandigarh. Ex. Junior Assistant, Depot No. III, CTU, Chandigarh- 160019.

....Petitioner

(Present: Mr. K.C. Chaudhary, Advocate)

Versus

1. Shri Bansilal Sharma, IAS Secretary Transport, Chandigarh Transport Undertaking, Deluxe Building, Sector 9, UT Chandigarh – 160009.
2. Shri Amit Talwar, PCS, Director, Chandigarh Transport Undertaking, Plot No. 701, Phase-I, Industrial area, U.T. Chandigarh – 160022.
3. Sh. Amit Gupta, General Manager, CTU, Plot No. 701, Phase-I, Industrial Area, Chandigarh – 160022.

....
Respondents

(Present: Mr. Rakesh Verma, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the respondents files compliance affidavit along with a speaking order dated 17.09.2018, in the Court itself. On his request, the same is taken on record. On the basis thereof, he submits that in furtherance of the order dated 05.07.2018 passed by this Court, the respondents have passed a speaking order on the claim of the petitioner, and therefore, the present CP is satisfied and may be disposed of as such, to which learned counsel for the petitioner does not object.
2. Ordered accordingly. Notices stand discharged.

**(AJANTA DAYALAN)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**
Dated: 23.10.2018